

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Sir, a total of 190 posts of senior level scientists and 92 posts of Research Management Position (RMP) have been filled by the ICAR since the adoption of Mandal Commission.

(b) As per Government of India instructions contained in DOP&AR O.M. No. 9/2/73-Estt. (SCT) dated 23.6.75 amended from time to time, the reservations for SC/ST/OBCs apply to appointments made to scientific & technical posts upto and including the lowest grade of group A (Class I).

Accordingly reservation for SC/ST/OBC have been provided to scientific posts in the pay scale of Rs. 2200-4000. Reservation to scientific posts in Sr. grade of Rs. 3700-5700 & above is not applicable.

(c) A total of 1507 posts of Senior level Scientists and 92 posts of Research Management Position (RMP) are actually filled and 892 posts of Senior level Scientists and 55 posts of RMP are lying vacant.

Seizure of RDX

1617. DR. T. SUBBARAMI REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Hyderabad police has unearthed an ISI inspired plot to abduct all politicians for securing the release of the leader of Kashmiri militants;

(b) if so, the details thereof;

(c) whether there was a great conspiracy to destabilise the law and order in the country;

(d) if so, whether the Union Government has assessed the situation after seizing RDX in a number of States; and

(e) if so, the assistance provided to these States to check this menace ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Government are aware of reports of this nature from time to time. All concerned agencies are maintaining close watch to prevent any such designs to succeed.

(c) to (e) Recently, there have been instances wherein RDX explosives, arms, ammunitions etc. were smuggled into the country for disturbing Law & Order. Government is alive to the situation created by anti-national elements and is taking all necessary steps to thwart the evil designs of these forces which includes gearing up of intelligence machinery, stricter enforcement of existing regulations and close coordination between the concerned Central and State agencies.

Supply of Seeds & Fertilizers

1618. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the farmers of Uttar Pradesh particularly of Allahabad have not been provided adequate quantity of seeds and fertilisers which has put them to great loss;

(b) if so, the reasons therefor; and

(c) the measures the Government propose to take in this regard ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir.

(b) and (c) Question does not arise.

Agreement with French Company

1619. SHRI R. SAMBASIVA RAO : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether the State Government of Andhra Pradesh has entered into an agreement with a French Company under the Indo-French protocol for the development of dairy industry;

(b) if so, the main features of the agreement reached at;

(c) the time by which the agreement is likely to be implemented; and

(d) the extent to which the Government got latest technology equipments which will in turn help to improve the function of the dairy industry in the State ?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANS PRASAD SINGH) : (a) to (d) The information is being collected and will be placed on the table of the House.

Indiscriminate Defiance of SC Orders

1620. SHRI RAMSAGAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Supreme Court has taken serious note of indiscriminate defiance of its orders by the senior officials of the Ministry who are not enforcing the laws regarding curbing industrial units from using and dumping the banned noxious substances all over the country; and

(b) if so, the action taken by the Government to enforce the laws ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) The Supreme Court has indicated that the implementation of the Hazardous Wastes (Management & Handling) Rules, 1989 by the concerned authorities has not been satisfactory. The action taken by the Government includes :

- (i) Empowerment of the State Pollution Control Boards to deal with violations of the provisions of the Hazardous Wastes Rules.